

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

117. Comp. Appl 116/2023

IN

C.P. 4259/2019

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **02.07.2024**

NAME OF THE PARTIES: Dinesh Kumar Premchand Pandey
V/s.
Telebuild Constructions Pvt Ltd.

Appearance

For Petitioner : Vipul Makwana i/b Yatin R. Shah

For Respondent : Harsh Kesharia

SECTION 66 & 169 OF THE COMPANIES ACT, 2013

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

Learned counsel for the appellant submits that the order dated 14.05.2024 has been complied with and the cost of Rs. 25,000/- has been paid. However, I.A. filed by the applicant is still under scrutiny. Appellant is directed to clear the defect and to ensure the same is reflected on DMS.

There is no evidence of cost paid, which is placed before the Court. At his request, list this matter on **27.08.2024**.

Sd-

CHARANJEET SINGH GULATI
Member (Technical)

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Sd-

LAKSHMI GURUNG
Member (Judicial)